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O.A. Nos. 662 of 2006

ORDER DATED 19th SEPTEMBER, 2008

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)

Heard Mr. M.B.K. Rao, Ld. Counsel for the applicant and Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for Respondents and perused the documents produced in the Original Application.

2. The claim of the applicant is that he is entitled for legal expenses to face the CBI charge against him under Section 120-B & 409-IPC & Under Section 5(1)(c) /5(2) of P.C. Act, 1947 for misappropriating government money.

3. It is the case of the applicant is that the criminal case he had already been charge sheeted and the Special Judge Criminal having tried the matter, found the applicant and other 02 accused are not guilty of the charges against them. In the above circumstances, the applicant claims his legal expenses from public exchequer. In ^{the} course of hearing the Ld. Sr. Standing Counsel for the Respondents produced an order dated 16.09.08 No.LC/69-82/2006, wherein a total amount of Rs,4,537 has already directed to be given to the applicant.

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4. In the above circumstances, without considering the legal question raised herein, this Original Application is disposed of for having become infructuous. No costs.

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MEMBER (J)